

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 188 OF 2021

BETWEEN:

S. SAKTHIVEL

...APPLICANT

AND

Ministry of Environment, Forest & Climate Change & 16 Ors.

...RESPONDENTS

INDEX

S. No.	Date	Particulars	Page
1.		Counter Affidavit Filed by the 15 th Respondent	1
2.	14.11.2012	<u>Annexure - I</u> Copy of the Receipt for the Building Permit Application	7
3.	12.03.2014	<u>Annexure – II</u> Letter from Kumaramangalam Grahma Panchayat Letter No. A24096/12	8
4.	16.01.2017	<u>Annexure – III</u> Layout Approval	11
5.	01.09.2018	<u>Annexure – IV</u> Letter from Kumaramangalam Grahma Panchayat, Letter No. A3/3122/18	13
6.	09.10.2019	<u>Annexure – V</u> Letter from Kumaramangalam Grahma Panchayat Letter No. A3/1855/19	14
7.	29.07.2020	<u>Annexure – VI</u> Applications submitted to SEIAA for TOR	15
8.		<u>Annexure – VII</u> Copy of the Minutes of the 116 th SEAC	16

9.	19.02.2021	<u>Annexure – VIII</u> Letter from SEIAA	22
10.	07.04.2021	<u>Annexure – IX</u> Letter from Member Secretary, New Delhi	24
11.	10.06.2021	<u>Annexure – X</u> SEIAA reply on TOR	26
12.	26.07.2022	<u>Annexure – XI</u> Email from SEAC	27
13.	26.07.2022	<u>Annexure – XII</u> Minutes of the 131 st SEAC	28
14.	14.12.2022 – 17.12.2022	<u>Annexure – XIII</u> Minutes of SEIAA meeting	30
15.		<u>Proof of Service</u>	32

Dated at Chennai this the 24th Day of February, 2023



COUNSEL FOR THE 15th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 188 OF 2021**

BETWEEN

S Sakthivel,
Environmental Protection & Anti -Pollution Group
S/o P K Subramaniam,
AlaguVinayakarKovil Street,
Fairlands, Salem- 636 016
Email id- bindusakthi@yahoo.com
Ph- 7449213709

...APPLICANT**AND****1. MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE (MOEF & CC),**

Rep. By its Secretary to Government,
Union of India,
Indira Parayavaran Bhavan,
Jor Bagh Road,
New Delhi – 110 003

& 16 ors**...RESPONDENTS****COUNTER AFFIDAVIT FILED BY THE 15THRESPONDENT**

I, K M Moosa, S/o late K M Maitheen, aged 68 years, residing at Kottakunnel House, Randar PO, Muvattupuzha, Ernakulam District, Kerala do hereby solemnly affirm and state as follows:-

- I state that I am the Charman of Al Azhar Medical College and Super Specialty Hospital Ezhalloor PO, Thdupuzha, Idukki District, Kerala the 15th respondent in the above applicaton. As such I am acquainted with the facts and circumstances of this case as borne out from the records and I am authorized and competent to swear this counter affidavit on behalf of the 15th Respondent.



[Signature]
Chairman
Al-Azhar Medical College &
Super Specialty Hospital



[Signature]
23.2.2023
P. R. RAJU
Advocate & Notary Public
Rool No: K/203/1980
Muvattupuzha, Kerala, India
Mob: 9447357938

2. At the outset it is respectfully submitted that all averment and contentions in the application, save those that are specifically admitted here under, are denied and nothing shall be deemed to be admitted for the want of traverse.
3. I state that Al-Azhar Medical College and Super Specialty Hospital is situated in Idukki, Kerala. The medical college along with a hospital, situated at Thodupuzha, Kerala, is a centre of excellence in the heart of Idukki district. With state-of-the-art infrastructure, highly qualified doctors and a variety of medical services, Al-Azhar offers world-class care to all patients. Al-Azhar Medical College, under the aegis of Noorul Islam Trust, has 12 other sister institutions all located at Thodupuzha. The institute is affiliated to the Kerala University of Health Sciences, Thrissur and is well-recognized and approved by the National Medical Commission.
4. I state that Al-Azhar Medical College and Super Specialty Hospital was established in the year 2014, facilitated with 320 beds. In this regard, the approval was obtained from the then Medical Council of India (MCI) in the year 2014-15 academic year. In the year 2017 the bed strength got enhanced to 410 and then to 650 in 2018.
5. Subsequently the present location of the College which is a verdant, lush-green paradise, still and pollution-free was identified and necessary approvals were obtained from the relevant statutory authorities. The 15th Respondent applied for approvals before the Local Self Government Department, Kumaramangalam Gramma Panchayat, Thodupuzha for building permit on 14.11.2012 (receipt attached **ANNEXURE-I**) as per Kerala Panchayat Building Rules 2011 .
6. It is submitted that while applying for approval under KPBR there was no requirement for obtaining the Environmental Clearance. So neither the Panchayat nor District Town Planning office requested for the EC and they



[Signature]
Chairman
Al-Azhar Medical College &
Super Specialty Hospital



[Signature]
P.R. RAJU
Advocate & Notary Public
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Mob: 9447357938

forwarded the file to State Chief Town Planner. The State Chief Town Planner, after scrutinizing the files, raised certain defects and the same was communicated to us by Kumaramangalam Gramma Panchayat vide letter A2 4096/12 dated 12.03.2014 (**Annexure-II**) and none of them were related to the Environmental Clearance.

7. It is submitted that the 15th Respondent rectified the defects and re-submitted the application. Subsequently in the year 2014 the office of CTP office raised a query regarding EC for the first time. After so many communications back and forth, the 15th Respondent was given layout approval on 16.01.2017 (**Annexure-III**) subject to certain conditions that were put forth on Panchayat Secretary who was directed to check and do the needful. One of the conditions was obtaining the Environmental clearance. Even though the Lay out Approval was dated 16.01.2017, due to the non receipt of the approved plans from CTP in Kumaramangalam Gramma Panchayat the further course of actions and communications got delayed. The Secretary Kumaramangalam Gramma Panchayat Vide letter A3/3122/18 (**Annexure-IV**) dated 01.09.2018 intimated the CTP regarding the non receipts of approved plans. Subsequently on 09.10.2019 vide letter A31855 (**Annexure-V**) Kumaramangalam Grama Panchayat informed us about the conditions laid by the CTP in regard to the regularization of the buildings.
8. In view of the same, 15th Respondent applied for approval in relation to expansion of their College before the State Environmental Authority. In the said application the 15th Respondent also sought regularization for the violation of EIA notification, 2006. It is pertinent to note that College and Hostel are exempted from obtaining the EC and it is only the Hospital for which the EC was applied. The construction of the hospital is still incomplete. Moreover it evident from the CTP lay out approval that the order is passed after considering for a total area of construction of



[Signature]
 Chairman
 Al-Azhar Medical College &
 Super Specialty Hospital



[Handwritten Signature]
 23-2-2023

P. R. RAJU
 Advocate
 Muvattupuzha, Kerala, India
 Mob: 9447357938

-4-

127160.94 sqms of 16 buildings out of which only 5 buildings are constructed and that too partially. We had constructed an area of 4060 sqm hospital in the year 2014 and the same is within the limits of ceiling for environmental clearance of 20000 sqm. The other buildings of college and hostels are exempted. Later we expanded our area to the minimum as per the minimum standard requirements of MCI.

9. The 15th Respondent submitted its Terms of Reference to SEIAA on 29.07.2020 (**Annexure-VI**). As per the minutes of 116th meeting (**Annexure-VII**) of SEAC Kerala held during 2nd, 3rd and 7th December of 2020 the SEAC decided to invite proponent for hearing. Subsequently on 28th December 2020 the proponent presented the proposals on 117th SEAC meeting. Proposal was heard on 117th SEAC and the committee expressed the inability to take up the proposal at the state level as there was no window period. The SEIAA also took a decision similar to SEAC on its 106th meeting and dated 19th, 20th 21st of January 2021 and informed vide letter dated 19.02.2021(**Annexure-VIII**) the rejections. On 07.04.2021 we send a letter addressed to the Member Secretary EAC (Proposals Involving Violation of EIA Notification) New Delhi (**Annexure-IX**). The proposal was created on 08.04.2021 by Parivesh for TOR and the same was closed on 10.06.2021 stating that the matter can be taken by SEIAA/SEAC Kerala (**Annexure-X**). So 24.06.2021 we resubmitted the application for TOR to SEIAA Kerala. On 23.07.2021 a defect was raised to pay the processing fee. As the processing fee was already paid on 07.07.2020 by E-chalan No: 100510072020000054, we intimated the same and the application was again resubmitted on 25.05.2022. Vide email dated 26.07.2022(**Annexure-XI**) we were asked to make our presentation on 05th of August 2022 in the 131st SEAC meeting. The matter was presented on 05th of August 2022 and SEAC accepted TOR. (**Annexure-XII**)




Chairman
Al-Azhar Medical College &
Super Specialty Hospital

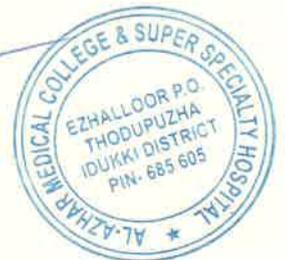



P. R. RAJU
Advocate & Notary Public
Rool No: K/203/1980
Muvattupuzha, Kerala, India
Mob: 9447357938

10. It is also submitted that during the SEIAA Kerala meeting held between 14.12.2022 to 17.12.2022, the 15th Respondent has been directed to apply for regularization separately (**Annexure-XIII**). In this relation the 15th Respondent has also been directed to submit an undertaking that they will not undertake any construction before getting environmental clearance. Authority had also decided to direct the 15th Respondent to apply for regularization of existing violation as per OM F.No. 22-2112020-IA.III [EI38949] dated 28.01.2022)
11. It is respectfully submitted that the 15th Respondent herein are vigilant and duty bound to follow the rules and regulations as mandated by law and they are unnecessarily dragged into this Litigation. The 15th Respondent has now diligently applied for regularization and the same is pending before the Authority.
12. I state that entire basis of the Application filed by the Applicant before this Hon'ble Tribunal is that the Respondents have not obtained Environmental clearance. However the above facts show that the regularisation proceedings are pending and therefore there is no violation of any rules as alleged. In view of the same, the 15th Respondent has to be dismissed from the array of parties.
13. I state that the 15th Respondent has been running the medical college and Hospital in a prudent manner. There have been no further construction or expansion thereby violating the directions also. Therefore the above application deserves to be dismissed as against the 15th Respondent.
14. It is also stated that because of the undue delay happened in the entire process of our applications dated 14.11.2012 we suffered heavy loss and even the expansion process as per the schedule laid down by the competent authorities got delayed. Therefore it is prayed before this




 Chairman
 Al-Azhar Medical College &
 Super Specialty Hospital




 P. R. RAJU
 Advocate & Notary Public
 Rool No: 12/203/1980
 Muvattupuzha, Kerala, India
 Mob: 9447357938

Hon'ble Tribunal that the above applications deserves to be dismiss as against the 15th Respondent

In light of the above submissions, it is humbly prayed this Hon'ble Tribunal may be pleased to dismiss the above application and thus render justice

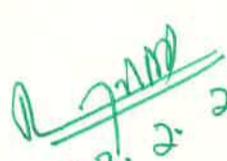
Dated this the 23rd day of February 2023


Chairman
Al-Azhar Medical College &
Super Specialty Hospital
Deponent



Solemnly affirmed and signed before me by the deponent on this the 23rd day of February 2023 at my office at Muvattupuzha Ernakulam District Kerala.




23. 2. 2023
P. R. RAJU
Advocate & Notary Public
Roof No: K/203/1980
Muvattupuzha, Kerala, India
Mob: 9447357938

കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്

1135

വി.

New - submit



ANNEXURE - I

അനുബന്ധം 2

കൈപ്പറ്റ് രസീത്

ഫോൺ നമ്പർ:

നമ്പർ: 4719 / 2012

തീയതി: 14/11/12

അപേക്ഷകയുടെ (ന്റെ) പേര് :

K.M. Moosa, Chairman, Al-Azhar
medical college & speciality hospital
Permit

വിഷയം (ചുരുക്കത്തിൽ) :

സേവനം നൽകുന്ന തീയതി :

സെക്ഷൻ :

A5

PhMew

(ഓഫീസ് മുദ്ര) ഫ്രണ്ട് ഓഫീസ് അസിസ്റ്റന്റിന്റെ ഒപ്പ്

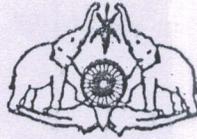
സേവനം കൈപ്പറ്റുന്നതിനോ തുടർ നടപടികളുണ്ടാകുന്നതിനോ സമീപിക്കുമ്പോൾ നിർബന്ധമായും ഈ രസീത് ഹാജരാക്കേണ്ടതാണ്.

No. A. 4096/12

8

ANNEXURE - II

From



(04862) 200687

KUMARAMANGALAM GRAMPANCHAYAT OFFICE

KUMARAMANGALAM P.O.

THODUPUZZHA, IDUKKI (Dt.)

PIN - 685 608

Secretary/President

To

ശ്രീ. ക. ന. കുമാര

താലൂക്കിലെ

Sir,

നഗരസഭ മുഖ്യമന്ത്രി

Date: 12/3/14

Sub: താലൂക്കിലെ നഗരസഭയിലെ തദ്ദേശീയരുടെ സൗകര്യം

Ref: 21053 താലൂക്കിലെ 1.3.14 തല 2/159/14/കുമാരൻ

മുഖ്യമന്ത്രി

താലൂക്കിലെ നഗരസഭ

Handwritten mark

Handwritten signature

S. UMMA MADEVI
KUMARAMANGALAM GRAMPANCHAYAT
IDUKKI DIST.
Phone No. 9496045095



H3 A3
1029/14
1573/14

രേണലാഷ മാതൃഭാഷ

മുഖ്യ നഗരാസൂത്രകന്റെ കാര്യാലയം
നഗര ഗ്രാമാസൂത്രണ വകുപ്പ്
തിരുവനന്തപുരം-33, തീയതി: 01.03.14
ഫോൺ നമ്പർ: 0471-2321447, 2322024
ctpkeralam@gmail.com

മുഖ്യ നഗരാസൂത്രക,
തിരുവനന്തപുരം.

സെക്രട്ടറി,
കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്,
ഇടുക്കി.
സർ,

വിഷയം: ഇടുക്കിജില്ല - കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത് - മെഡിക്കൽ
ആവശ്യത്തിനുള്ള കെട്ടിട നിർമ്മാണം (Al-Azhar Medical College)
-ലേ-ഔട്ട് അംഗീകാരം - സംബന്ധിച്ച്.

- സൂചന: 1. താങ്കളുടെ 29.11.12 ലെ എ2/4096/12 നമ്പർ കത്ത്.
2. ഇടുക്കി നഗരാസൂത്രകന്റെ 03.01.14 ലെ ഡി/719/12 നമ്പർ കത്ത്.
3. ഈ ഓഫീസിലെ 03.02.14 ലെ സീ2/159/14 നമ്പർ കത്ത്

സൂചന കത്തുകളിലേയ്ക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു.

മേൽ പരാമർശിച്ച വിഷയത്തിൽ താഴെ പറയുന്ന കാരണങ്ങളാൽ സമർപ്പിച്ചിരിക്കുന്ന
പ്ലാൻ ലേ-ഔട്ട് അംഗീകാരത്തിന് പരിഗണിക്കുവാൻ സാധിക്കുകയില്ലായെന്ന്
അറിയിക്കുന്നു.

1. ആദ്യം സമർപ്പിച്ചിരുന്ന അപേക്ഷയിലെ കോളേജ് ബ്ലോക്കിന് 7 നിലകളും ആകെ
35948.24M² വിസ്തൃതിയുമാണ് രേഖപ്പെടുത്തിയിരുന്നത്. എന്നാൽ റിവൈസ്ഡ്
ഡ്രോയിംഗ്സ് സമർപ്പിച്ചിരുന്നതിന്റെ കൂട്ടത്തിൽ സമർപ്പിച്ച ടി കെട്ടിടത്തിന്റെ
✓ റിവൈസ്ഡ് സെക്ഷനിൽ പ്രസ്തുത കെട്ടിടത്തിന് 9 നിലകൾ രേഖപ്പെടുത്തി
കാണുന്നു. എന്നാൽ ടി കെട്ടിടത്തിന്റെ പ്ലാനുകളിലും Area details -ലും
വ്യത്യാസമൊന്നും തന്നെ രേഖപ്പെടുത്തി കാണുന്നില്ല.
2. Staff quarters കെട്ടിടം സൈറ്റ് പ്ലാനിൽ 3 ബ്ലോക്കുകളിലായി രേഖപ്പെടുത്തി
✓ കാണുന്നു. എന്നാൽ detailed പ്ലാനിൽ ഇത് ഒരൊറ്റ ബ്ലോക്കായിട്ടാണ്
രേഖപ്പെടുത്തി കാണുന്നത്.

7/8th - submit - 2922.17

- 3. Hospital block -ന്റെ 7th floor plan സമർപ്പിച്ചു കാണുന്നില്ല. 51 floor area -യും തെറ്റായിട്ടാണ് area statement -ൽ രേഖപ്പെടുത്തി കാണുന്നത്. (7163.65M² എന്നു രേഖപ്പെടുത്തുന്നതിനു പകരം 2922.17M²എന്ന് രേഖപ്പെടുത്തി കാണുന്നു).
- 4. പാർക്കിംഗ് കെട്ടിടത്തിന്റെ ഏരിയ details, area statement -ൽ രേഖപ്പെടുത്തി കാണുന്നില്ല.
- 5. പ്രസ്തുത നിർമ്മാണ സ്ഥലത്ത് നിർമ്മിക്കാൻ ഉദ്ദേശിക്കുന്നതും, നിർമ്മാണം നടന്നുകൊണ്ടിരിക്കുന്നതും, പൂർത്തീകരിച്ചതുമായ കെട്ടിടങ്ങളുടെ detailed drawings (എല്ലാ നിലകളുടേയും പ്ലാനുകൾ, പ്ലാൻ പ്രകാരം എല്ലാ നിലകളും entrance levels -ഉം മറ്റും details-ഉം രേഖപ്പെടുത്തിയിട്ടുള്ള sections, elevations) എന്നിവ ലഭ്യമല്ല.
- 6. ഓരോ ബ്ലോക്കിന്റേയും built up area, floor area, carpet area എന്നിവ ഉൾപ്പെടെയുള്ള detailed area statement ലഭ്യമല്ല.
- 7. Contour map നോടൊപ്പം building lay-out, finished ground levels എന്നിവ രേഖപ്പെടുത്തി കൊണ്ടുള്ള സൈറ്റ് പ്ലാൻ സമർപ്പിക്കേണ്ടതാണ്. ടി സൈറ്റ് പ്ലാനിൽ പൂർത്തിയായ കെട്ടിടങ്ങൾ, നിർമ്മാണത്തിലിരിക്കുന്ന കെട്ടിടങ്ങൾ, നിർമ്മിക്കാൻ ഉദ്ദേശിക്കുന്ന കെട്ടിടങ്ങൾ എന്നിവ തരംതിരിച്ച് രേഖപ്പെടുത്തേണ്ടതാണ്.
- 8. എല്ലാ കെട്ടിടങ്ങളും രേഖപ്പെടുത്തിക്കൊണ്ടുള്ള key plan ലഭ്യമല്ല.
- 9. Car parking, Two wheeler parking, disabled person's parking, parking- ലേയ്ക്കുള്ള drive way യുടെ slope, വീതി എന്നിവ രേഖപ്പെടുത്തി കൊണ്ടുള്ള parking plan ലഭ്യമല്ല.
- 10. കെ.പി.ബി.ആർ -ലെ ലേ-ഔട്ട് സംബന്ധമായ വിവരങ്ങൾ, പ്രത്യേകിച്ചും Road access വ്യക്തമാക്കുന്ന വിധത്തിലുള്ള പ്ലാനുകൾ വേണം സമർപ്പിക്കേണ്ടത്.



വിശ്വസ്തതയോടെ,
 Sub... 03/14
 ബൈജു.കെ
 ടൗൺ പ്ലാനർ
 മുഖ്യ നഗരസൂത്രകയ്ക്കു വേണ്ടി

പകർപ്പ്: 1. നഗരസൂത്രകൻ, ഇടുക്കി
 2. Sri. K.M.Moosa,
 Chairman,
 Noorul Islam Trust,
 Kumaramangalam, Thodupuzh, Idukki

ചീഫ് ടൗൺ പ്ലാനറുടെ നടപടി
തിരുവനന്തപുരം.

വിഷയം:- നഗര-ഗ്രാമാസൂത്രണ വകുപ്പ്- ചീഫ് ടൗൺ പ്ലാനറുടെ കാര്യാലയം -തിരുവനന്തപുരം സാങ്കേതിക വിഭാഗം-ഇടുകി ജില്ല- കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്- കുമാരമംഗലം വില്ലേജ് മെഡിക്കൽ ആവശ്യത്തിനുള്ള കെട്ടിട നിർമ്മാണം-ലേ ഔട്ട് അംഗീകാരം നൽകി ഉത്തരവാകുന്നു.

- പരാമർശം:-
1. കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത് സെക്രട്ടറിയുടെ 04-01-2016, 26-11-2016-ലെ എ3-4095/2015 നമ്പർ കത്ത്
 2. ഇടുകി ടൗൺ പ്ലാനറുടെ 27-5-2016-ലെയും 9-6-2016-ലെയും ഡി-109/2016 നമ്പർ കത്തുകൾ.

കെട്ടിട നിർമ്മാണ അപേക്ഷ വിഭാഗം
 ഉത്തരവ് നമ്പർ സി2-11863/2016/ഡി.ഡിസ് തീയതി : 16-01-2017

ഇടുകി ജില്ലയിലെ കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത് പരിധിയിലുള്ള കുമാരമംഗലം വില്ലേജിൽ റീ സർവ്വേ നമ്പർ 99/5, 100/1, 84/1, 84/3-4, 84/4-2, 84/3-5, 84/3-1, 84/1-1, 406/5, 406/1, 84/3-1, 84/4-1, 84/3-2, 404/1, 404/3, 88/3, 88/2, 88/1, 406/3, 406/6, 89/7, 82/2, 89/6, 398/3, 398/9, 405/1-എന്നിവയിൽപ്പെട്ട 11.2521 ഹെക്ടർ സ്ഥലത്ത് 127160.94 ചതുരശ്ര മീറ്റർ വിസ്തീർണ്ണമുള്ള മെഡിക്കൽ കോളേജും, അനുബന്ധ കെട്ടിടങ്ങളും നിർമ്മിക്കുന്നതിനുള്ള അംഗീകാരം ലഭ്യമാകുവാനായി പരാമർശിത കത്തുകൾ മുഖേന ലഭ്യമാക്കിയ ശ്രീ. കെ.എ.മുസയുടെ അപേക്ഷ പരിശോധിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ കെ.പി.ബി.ആർ.2011-നും താഴെ പറയുന്ന നിബന്ധനകൾക്കും, വിധേയമായി കെട്ടിടങ്ങളുടെ ലേ ഔട്ടിനും സ്ഥലത്തിന്റെ ഉപയോഗത്തിനും അംഗീകാരം നൽകി ഉത്തരവാകുന്നു.

നിബന്ധനകൾ:-

1. താഴെ പറയുന്ന നിബന്ധനകൾ പൂർണ്ണമായും പാലിച്ചിട്ടുണ്ടെന്നും, മനോഹരമായ ആവശ്യമായ ഏജൻസികളുടെ എൻ.ഒ.സി./അനുമതി എന്നിവ ലഭ്യമാക്കിയിട്ടുണ്ടെന്നും ഉറപ്പുവരുത്തിയ ശേഷം മാത്രമേ സെക്രട്ടറി കെട്ടിട നിർമ്മാണാനുമതി/ഓക്യുപൻസി നൽകുവാൻ പാടുള്ളൂ.
2. കെ.പി.ബി.ആർ.2011-ലെ ചട്ടം 11 പ്രകാരം സ്ഥലത്തിന്റെ ഉടമസ്ഥത, സർവ്വേ നമ്പർ, വിസ്തൃതി, അതിർക്കുകൾ, അളവുകൾ അപേക്ഷകന്റെ നിർമ്മാണാവകാശം എന്നിവയും നിർദ്ദിഷ്ട നിർമ്മാണ സ്ഥലം പുറമ്പോക്കു ഭൂമിയിൽ ഉൾപ്പെടുന്നതല്ലായെന്നും രേഖകൾ പരിശോധിച്ച് സെക്രട്ടറി ബോധ്യപ്പെട്ടിരിക്കണം.

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3. നിർമ്മാണം, കെ.പി.ബി.ആർ.-2011-നും അനുബന്ധ ഭേദഗതികൾക്കും ബാധകമായ മറ്റ് നിയമങ്ങൾക്കും അനുസൃതമായിരിക്കണം.
4. ✓ ഖര-ദ്രവ മാലിന്യ സംസ്കരണത്തിനുള്ള സംവിധാനം ഏർപ്പെടുത്തിയിരിക്കണം.
5. കട്ടിംഗ്, ഫില്ലിംഗ് ആവശ്യമെങ്കിൽ ബന്ധപ്പെട്ട വകുപ്പിന്റെ എൻ.ഒ.സി വാങ്ങിയിരിക്കണം.
6. ✓ നിർദ്ദിഷ്ട നിർമ്മാണ സ്ഥലത്ത് ഉദ്ദേശിക്കുന്ന വികസന/നിർമ്മാണ പ്രവർത്തനങ്ങൾ 2008-ലെ കേരള നെൽവയൽ-തണ്ണീർത്തട സംരക്ഷണ നിയമം, അനുബന്ധ സർക്കാർ സർക്കുലറുകൾ 1967-ലെ കേരള ഭൂവിനിയോഗ ഉത്തരവ് എന്നിവ ബാധകമാകുന്ന പക്ഷം അവയ്ക്ക് അനുസൃതമായിരിക്കണം.
7. നിർദ്ദിഷ്ട നിർമ്മാണം കെ.പി.ബി.ആർ. ചാപ്റ്റർ XXII പ്രകാരം സെക്രട്ടറി ക്രമവൽക്കരിക്കേണ്ടതാണ്.
8. ✓ State Environment Impact Assessment Authority യുടെ അനുമതി ലഭ്യമാക്കിയതിനുശേഷം മാത്രമേ നിർദ്ദിഷ്ട നിർമ്മാണങ്ങൾ ക്രമവൽക്കരിക്കുവാൻ പാടുള്ളൂ.
9. നിർദ്ദിഷ്ട നിർമ്മാണങ്ങൾ ചട്ടം 37(5)-ന് അനുസൃതമായിരിക്കണം.
10. ✓ ഇൻസിനറേറ്ററിനു ചുറ്റും 7.50 മീറ്റർ സെറ്റ് ബാക്ക് ലഭ്യമാക്കിയിരിക്കണം.
11. ✓ നിർദ്ദിഷ്ട പ്ലോട്ടിലെ റോഡുകളുടെ ചരിവ് (പ്രായോഗികമാണെന്നും വാഹനങ്ങൾ സുഗമമായി സഞ്ചരിക്കുന്നതിന് തടസ്സമില്ലായെന്നും ഉറപ്പാക്കണം.

ഈ ഉത്തരവ് നിർമ്മാണ പ്രവൃത്തികൾ ആരംഭിക്കുന്നതിനുള്ള അനുമതിയല്ല, കെട്ടിട നിർമ്മാണ ചട്ടങ്ങൾക്കനുസൃതമായ നിർമ്മാണ/വികസന അനുമതി അതത് തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളിൽ നിന്നു ലഭിച്ചതിനുശേഷം മാത്രമേ നിർമ്മാണം ആരംഭിക്കുവാൻ പാടുള്ളൂ.

(അംഗീകരിച്ച സൈറ്റ് പ്ലാൻ നമ്പർ. 08/2017)

(ചീഫ് ടൗൺ പ്ലാനറുടെ ഉത്തരവിൻ പ്രകാരം)

ഉള്ളടക്കം:- ഒരു സൈറ്റ് പ്ലാൻ.



Dr. S. J.
എസ്.ജെ.ദുർഗ്ഗ
ടൗൺ പ്ലാനർ

- സെക്രട്ടറി, കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്, ഇടുക്കി.
പകർപ്പ്:-1) ശ്രീ.കെ.കെ.മുസ, ചെയർമാൻ,
നൂറുൽ ഇസ്ലാം ട്രസ്റ്റ് കുമാരമംഗലം, ഇടുക്കി.
2) ടൗൺ പ്ലാനർ, ഇടുക്കി.
3) വെബ്സൈറ്റ് 4) കരുതൽ ഫയൽ 5. അധികം.

Dr. S. J.
19.08.2017

കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്

കുമാരമംഗലം പി ഒ, തൊടുപുഴ, തൃശ്ശൂർ ജില്ല - 685608

ഫോൺ: 04862 200687

e-mail: kumaramangalamgramapanchayat@gmail.com

നമ്പർ : A3-3122/18

തീയതി: 01/09/2018

പ്രേക്ഷിതൻ,

സെക്രട്ടറി

സീകർത്താവ്,

ബഹു. ചീഫ് ടൗൺ പ്ലാനർ
തിരുവനന്തപുരം

വിഷയം:- കുമാരമംഗലം ഗ്രാമപഞ്ചായത്ത്- മെഡിക്കൽ ആവശ്യത്തിനുള്ള കെട്ടിടനിർമ്മാണം- ലേ ഔട്ട് അംഗീകാരം നൽകി ഉത്തരവായത് സംബന്ധിച്ച്

സൂചന :- അങ്ങയുടെ ഓഫീസിലെ 16/01/2017 ലെ സി2-11863/2016/ഡി.ഡിൻ നമ്പർ ഉത്തരവ്

കുമാരമംഗലം ഗ്രാമപഞ്ചായത്തിലെ നൂറുൾ ഇസ്ലാം ട്രസ്റ്റിന്റെ കീഴിലുള്ള മെഡിക്കൽ കോളേജ് നിർമ്മാണത്തിനായുള്ള ലേ ഔട്ട് അംഗീകാരം സൂചന പ്രകാരമുള്ളത് ഈ ഓഫീസിൽ ലഭിച്ചിട്ടുണ്ട്. എന്നാൽ അതോടൊപ്പം അംഗീകരിച്ച പ്ലാൻ ഈ ഓഫീസിൽ ലഭിച്ചിട്ടില്ല. ആയതിനാൽ ടി പ്ലാൻ ആ ഓഫീസിൽ നിന്നും അയച്ചിട്ടുള്ളതാണെങ്കിൽ ആയതിന്റെ സാക്ഷ്യപ്പെടുത്തിയ പകർപ്പ് അയച്ച് തരണമെന്ന് അപേക്ഷിച്ചുകൊള്ളുന്നു.



വിശ്വസ്തതയോടെ

(Handwritten signature)

SHAJU MATHEW
SECRETARY

KUMARAMANGALAM GRAMPANCHAYATH
KUMARAMANGALAM PO PIN 685608
04862 200687 9446045095

Timeline Details**Proposal received date at each stage of flow.**

Proposal No.* : SIA/KL/NCP/55155/2020

Project Name* : Al-Azhar Medical College and Super Speciality Hospital

Project Sector* : INFRA-1

Date of submission* : 17 Sep 2020

Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for TOR	TOR Letter Uploaded On	TOR Granted
29/07/2020	27/08/2020	17/09/2020 17/09/2020 17/09/2020	22/09/2020	N/A	N/A	N/A	N/A		

**MINUTES OF THE 116th MEETING OF SEAC KERALA
HELD DURING 2nd, 3rd and 7th DECEMBER, 2020 AT
THE CONFERENCE HALL, STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY,
THIRUVANANTHAPURAM**

PARIVESH FILES

AGENDA -4

CONSIDERATION/RECONSIDERATION OF ENVIRONMENTAL CLEARANCE

1. SIA/KL/MIN/130246/2019, 1582/EC2/2019/SEIAA

Environmental Clearance for Granite Building Stone Quarry of Mr. K.V Thaj over an extent of 0.9945 Ha. Survey No 666,674,674/p,675,675/p in Perumpilavu Village, Kunnamkulam (Old Thalappilly) Taluk, Thrissur District, Kerala. (Field Inspection Report received)

Decision: The Committee discussed and accepted the Field Inspection Report and directed the proponent to submit the following documents/details:

- i) *Revised mining plan*
- ii) *Revised EMP incorporating the specific CER activities in physical terms to be undertaken by the proponent in consultation with the stakeholders as stipulated in the OM No.22-65/2017-IA.III dated 30/09/2020 and OM No. 22-65/2017-IA.III dated 20/10/2020 of the MoEF&CC, GOI instead of allocation of funds under CER. The CER activities incorporated in the EMP should be undertaken during the first two years of validity period of the EC so as to ensure that the maintenance of the interventions undertaken can be done by the proponent during the remaining validity period of the EC.*
- iii) *Recent survey map showing distance to residential/public buildings, inhabited sites, canals, roads, electric lines, mobile towers, religious places etc., within 200 m. radius of the lease boundary certified by the Village Officer concerned.*

2.SIA/KL/MIN/43381/2019 , 1580/EC2/2019/SEIAA

“Granite Building Stone Quarry of Shri. Raghulan Pillai”, located in Re-Sy Nos. 354/1/305 & 354/1/305/236 Pt, Karavalur Village, Punalur Taluk, Kollam District, Kerala State over an extent of 1.9000 Ha. (Field Inspection Report received)

Decision: The Committee discussed and accepted the Field Inspection Report and directed the proponent to submit the following documents/details:

- i) *Revised EMP incorporating the specific CER activities in physical terms to be undertaken by the proponent in consultation with the stakeholders as stipulated in the OM No.22-65/2017-IA.III dated 30/09/2020 and OM No. 22-65/2017-IA.III dated 20/10/2020 of the MoEF&CC, GOI instead of allocation of funds under CER. The CER activities incorporated in the EMP should be undertaken during the first two years of validity period of the EC so as to ensure that the maintenance of the interventions undertaken can be done by the proponent during the remaining validity period of the EC.*
- ii) *Recent survey map showing distance to residential/public buildings, inhabited sites, canals, roads, electric lines, mobile towers, religious places etc., within 200 m. radius of the lease boundary certified by the Village Officer concerned.*
- iii) *Clarification on the complaints, if any*

3. SIA/KL/MIN/44123/2019, 1495/EC2/2019/SEIAA

“Granite Building Stone Quarry of M/s. Thomsun Aggregates’ over an extent of 4.9346 Ha. (12.1933 Acres) at Re-Sy Block No:19, Re-Sy. Nos: 156/2, 156/3, 156/6, 157/1, 157/1-1,157/1-2, 157/2, 157/3, 157/4,157/4-1, 157/5, 157/6, 157/7,157/10, 157/12, 157/13, 159/4, 159/5, 165/1, 165/7, 165/8 &165/10 in Manimala Village, Kanjirappally Taluk, Kottayam District, Kerala State. (Field Inspection Report received)

Decision: The Committee discussed and accepted the Field Inspection Report and directed the proponent to submit the following documents/details:

- i) *Revised EMP incorporating the specific CER activities in physical terms to be undertaken by the proponent in consultation with the stakeholders as stipulated in the OM No.22-65/2017-IA.III dated 30/09/2020 and OM No. 22-65/2017-IA.III dated 20/10/2020 of the MoEF&CC, GOI instead of allocation of funds under CER. The CER activities incorporated in the EMP should be undertaken during the first two years of validity period of the EC so as to ensure that the maintenance of the interventions undertaken can be done by the proponent during the remaining validity period of the EC.*
- ii) *Recent survey map showing distance to residential/public buildings, inhabited sites, canals, roads, electric lines, mobile towers, religious places etc., within 200 m. radius of the lease boundary certified by the Village Officer concerned.*
- iii) *Revised green belt development plan and compensatory afforestation programme to compensate destruction of flora in the project area.*
- iv) *Proposed slope stabilization -plan especially on the eastern part of the quarry.*
- v) *Land Use/Land cover map (500m. radius) with all relevant details*
- vi) *Detailed production estimation and supporting documents.*

(Extension/Amendment/Corrigendum)

1.SIA/KL/MIN/173083/2020 , 951/A2/2019/SEIAA

Environmental Clearance for Ordinary Earth Mining Project of Manikandan P.V, over an extent of 2.4027 Ha in Re Sy No-1/2A1, 1/2A3 of Pattithara Village, Pattambi Taluk, Palakkad District, Kerala.

Decision: SEIAA to decide as this is eligible for extension as per SO No.4254 dated 27/11/2020

2. SIA/KL/MIN/171857/2020,

Building Stone Quarry (Minor Mineral) mining project of M/s Chelupara Granites is situated at Re. Sy. No. 172 pt of Kodyathoor Village, Kodyathoor Grama Panchayat, Kozhikode Taluk, Kozhikode District, Kerala in an area of 4.9797 Hectares.

Decision: Deferred

3.SIA/KL/MIN/178275/2020 , 55/DEIAA/KL/KKD/H/15545/2017

Environmental Clearance for Laterite Building Stone Quarry of Devadasan.P, over an extent of 0.9712 Ha in Re Sy No-12/2A2A of Thalakulathoor Village, Kozhikode Taluk, Kozhikode District, Kerala

Decision: Deferred

4. SIA/KL/MIN/160049/2020, 2390/EC2/2019/SEIAA

Extension of Environmental Clearance for Laterite Building Stone Quarry of Shri. SASEENDRAN NAIR K. situated at Re-Survey Nos. 137/4-2, 137/5-2-2 of Chunakkara Village, Mavelikkara Taluk, Alappuzha District, Kerala for an area of 0.0960 hectare

Decision: SEIAA to decide as this is eligible for extension as per SO No.4254 dated 27/11/2020.

5. SIA/KL/MIN/165541/2020, 856/SEIAA/EC1/2980/2015

Environmental Clearance- Building Stone Quarry Project of M/s Thomarappara Bricks & Metals at Sy. No-6/1 pt, Vettilappara Village, Eranad Taluk, Malappuram District of Kerala State for an area of 4.8542 Ha

Decision: Deferred

6.SIA/KL/MIN/165825/2020; 646/EC4/4942/2014/SEIAA

Deleted as it is a repetition

7. SIA/KL/MIS/163041/2020, 16/SEIAA/KL/629/2012

Commercial complex by M/s Narmada Builders and Traders Pvt Ltd

Decision: Deferred

8. IA/KL/MIN/169216/2020, 814/SEIAA/EC1/2485/2015

Mr. K. M. Koyamu, Managing partner M/s Chirayil Granite Industries, granite building stone quarry lease area 4.1450 ha. situated in Re Survey Nos 181/1pt, 184/1pt, 185/2pt & 186/5pt Chirayil P.O, Kondotty, Malappuram District, Kerala

Decision: Deferred

9.SIA/KL/MIN/170676/2020 , 147/SEIAA/EC4/2748/2013

Building Stone (Minor Mineral) Mining Project of M/s Aswathy Granites Pvt. Ltd. situated at Survey No. 111/3pt, 110/8, 112/4, 111/4pt, 111/5pt, 113/2, 112/5, 112/1-1, 112/1-2, 112/8-1, 112/8-2, 112/8-3, 112/2 and 112/7 of Koodal Village, Kalanjoor Panchayat, Konni Taluk, Pathanamthitta District, Kerala.

Decision: Deferred

10.SIA/KL/MIN/42268/2014 , 285/SEIAA/KL/1362/2014

Building stone quarry of M/S Southern Rock & Aggregate Mining Company, Painkulam Village, Thalappilly Taluk, Thrissur District.

Decision: Deferred

11.SIA/KL/MIN/124207/2019 , 1540/EC4/2019/SEIAA

Environmental Clearance for Laterite Building Stone Quarry of Mr. Suresh.T, over an extent of 0.5828 Ha. Re Survey No-256/1, in Perumanna Village, Kozhikode Taluk, Kozhikode District, Kerala.

Decision: Deferred

CONSIDERATION OF TOR PROPOSALS

1. SIA/KL/MIN/41701/2019 , 1497/EC1/2019/SEIAA

“Granite Building Stone Quarry” Of Mr. Ajikumar.N Niranalathu (H) Malayalappuzha P. O , Pathanamthitta (Additional Documents Received)

Decision: Deferred

2. SIA/KL/MIN/44581/2019 , 1463/EC2/2019/SEIAA

Environmental Clearance for Building Stone Quarry of Mr. Ramankutty, over an extent of 0.8132 Ha. Survey No587/1,586, in Painkulam Village, Thalappilly Taluk, Thrissur District, Kerala (Submitted application for EC in Parivesh web portal (Conversion ToR to EC, Proposal No-SIA/KL/MIN/172168/2020, and the status is

“accepted by SEIAA”)(Additional Documents Received)

Decision: Deferred

3. SIA/KL/MIN/35093/2019 , 1344/EC2/2019/SEIAA

Granite building stone quarry of M/s E.K sands & granites situated at Re. Survey. No.181/1, 181/2, 180/3, 287/1 of Village- Morayur, Taluk- Kondotty, District Malappuram, Kerala over an area of 0.9539 Ha (Additional Documents Received)

Decision: Deferred

4. SIA/KL/MIN/36523/2019 , 1389/EC2/2019/SEIAA

Granite Building Stone Quarry of Mr. Sibish Augustine over an extent of 1.0854 Ha at Survey, NoS. 264/1, 295/6, 296/3, 296/4, 296/5, 297/1 in Vayakkara Village, Payyannur Taluk, Kannur District, Kerala (Additional Documents Received)

Decision: Deferred

5. SIA/KL/NCP/55155/2020 , 1780/EC3/2020/SEIAA

Proposed Expansion of Hospital Project ‘Al-Azhar Medical College and Super Speciality Hospital’ at Kumaramangalam Village, Thodupuzha Taluk, Idukki, Kerala (Fresh application)

Decision: The Committee decided to invite the proponent for hearing.

Out of Agenda

1. SIA/KL/MIN/46090/2019, 1491/EC2/2019/SEIAA

Building Stone Mine (Quarry, Minor Mineral Mining) project of Mr. Reji Joseph at Re-Survey Nos. 268/8-1, 268/8-2, 268/6, 268/6-1, 269/1, 269/1-2, 269/1-3, 260/1, 260/1- 1, 260/1-2 at Kanagazha Village

Decision: The Grama Panchayath Secretary was on election duty and hence the Committee heard the Joint Secretary of the Grama Panchayath and directed him to submit a Hearing Note.

GENERAL DECISION:

In the light of the directions from the MoEF&CC, GOI dt.20-10-2020 regarding the revision of EMP incorporating the CER, all the proponents whose proposals for EC are under different stages of processing at SEIAA KERALA have to be directed urgently by SEIAA KERALA to furnish the following document/detail:

Revised EMP incorporating the specific CER activities in physical terms to be undertaken by the proponent in consultation with the stakeholders as stipulated in the OM No.22-65/2017-IA.III dated 30/09/2020 and OM No. 22-65/2017-IA.III dated 20/10/2020 of the MoEF&CC, GOI instead of allocation of funds under CER.

The CER activities incorporated in the EMP should be undertaken during the first two years of validity period of the EC so as to ensure that the maintenance of the interventions undertaken can be done by the proponent during the remaining validity period of the EC.

GENERAL DECISION:

The Committee decided that the agenda and agenda notes should be sent to the members of the SEAC at least five days before the SEAC meetings.

It is decided to convene the next meeting of SEAC during 28-30, December, 2020.

The Member-Secretary, SEAC proposed the vote of thanks and the meeting ended at 5.30 pm on

7th December, 2020.

Sd/-
Umesh, N.S.K, IAS
Secretary

Sd/-
Dr.C.Bhaskaran
Chairman

A7



**Proceedings of the
State Environment Impact Assessment Authority Kerala,
Thiruvananthapuram**

Sub: SEIAA- Expansion of Hospital Project, "Al-Azhar Medical College and Super Speciality Hospital" at Kumaramangalam Village, Thodupuzha Taluk, Idukki, Kerala – REJECTED – Orders issued.

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY, KERALA

SIA/KL/NCP/55155/2020, 1780/EC3/2020/SEIAA Dated, Thiruvananthapuram 19-02-2021

- Ref:1) Application received on 29/07/2020 through PARIVESH from Al-Azhar Medical College, CEO, Kumaramangalam, Thodupuzha, Idukki.
- 2) Minutes of the 116th SEAC meeting held on 2nd, 3rd and 7th December, 2020.
- 3) Minutes of the 117th SEAC meeting held on 28th, 29th and 30th December, 2020.
- 4) Minutes of the 106th SEIAA meeting held on 19th, 20th & 21st January 2021.
- 5) G.O (Rt.) No.29/2019/Envtdated.12.04.2019.

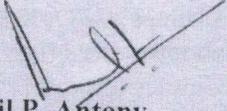
ORDER

Mr. Pradeep Kumar, CEO, Al-Azhar Medical College, Kumaramangalam, Thodupuzha, Idukki - 685 605 has submitted application for Environmental Clearance via PARIVESH on 29/07/2020 for expansion of Al-Azhar Medical College and Super Specialty Hospital of in Re Survey Nos. 99/5, 100/1, 84/1, 84/3/4, 84/4/2, 84/3/5, 84/3/1, 84/1/1, 406/5, 406/1, 84/3/1, 84/4/1, 84/3/2, 404/1, 404/3, 88/3, 88/2, 88/1, 406/3, 406/6, 89/7, 82/2, 89/6, 398/3, 398/9, 405/1 in Kumaramangalam Village, Thodupuzha Taluk, Idukki District, Kerala.

2. The proposal was placed in the 116th SEAC meeting held on 2nd, 3rd and 7th December, 2020. The Committee decided to invite the proponent for hearing.
3. The proposal was placed in the 117th SEAC meeting held on 28th, 29th and 30th December, 2020. The Committee heard the proponent. The Committee expressed the inability to take up the proposal since the date of application is after the window period and hence proposals involving violation cases cannot be considered at the State level.

4. The proposal was placed in the 106th SEIAA meeting held on 19th, 20th & 21st January 2021. Authority decided to reject the proposal as recommended by SEAC and inform the same to the Project Proponent quoting the reason given by SEAC for rejection and Notifications relevant for Violation proceedings.

5. In the above circumstances, the application received from Mr. Pradeep kumar, CEO, Al-Azhar Medical College, Kumaramangalam, Thodupuzha, Idukki, for expansion of Al-Azhar Medical College and Super Specialty Hospital of Re Survey Nos. 99/5, 100/1, 84/1, 84/3/4, 84/4/2, 84/3/5, 84/3/1, 84/1/1, 406/5, 406/1, 84/3/1, 84/4/1, 84/3/2, 404/1, 404/3, 88/3, 88/2, 88/1, 406/3, 406/6, 89/7, 82/2, 89/6, 398/3, 398/9, 405/1 in Kumaramangalam Village, Thodupuzha Taluk, Idukki District, Kerala is hereby **REJECTED** as per the reasons mentioned in Para 3rd & 4th of this proceedings.


Anil P. Antony
Administrator, SEIAA
For Member Secretary, SEIAA

To,


Mr. Pradeep Kumar,
CEO, Al-Azhar Medical College,
Kumaramangalam,
Thodupuzha, Idukki- 685 605



Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034 (through e-mail: ros.z.bng-mefcc@gov.in).
2. The Principal Secretary to Government, Environment Department, Government of Kerala.
3. The Director, Directorate of Environment & Climate Change, 4th Floor KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram, Kerala 695001.
4. The Director, Mining & Geology, Thiruvananthapuram -4.
5. The Member Secretary, Kerala State Pollution Control Board
6. The District Collector, Idukki
7. The District Geologist, Idukki
8. The Tahasildar, Thodupuzha Taluk, Idukki District, Kerala.
9. The Chairman, SEIAA.
10. Website.
11. S/f
12. O/c

A 8



**AL-AZHAR MEDICAL COLLEGE &
SUPER SPECIALTY HOSPITAL**

(Recognised by Medical Council of India
& Affiliated to Kerala University of Health Sciences)
EZHALLOOR P. O., THODUPUZHA - 685 605

Phone: 04862 223000
E-mail ID : info@aamc.org.in
Website : www.aamc.org.in

Date: 07-04-2021

To
The Member Secretary
EAC (Proposals Involving Violation of EIA Notification)
Ministry of Environment Forest and Climate Change
Government of India
Indira Paryavaran Bhawan, JorBagh Road
New Delhi - 110003

Subject: Environment Clearance (EC) for Hospital project "Al-Azhar Medical College and Super Speciality Hospital" at Idukki District, Kerala State.

References:

- 1) Proposal Number: IA/KL/MIS/203268/2021
- 2) EDS by MoEF&CC generated on 03.04.2021
- 3) Online application submitted to SEIAA/SEAC Kerala on 29.07.2020 with Proposal Number: SIA/KL/NCP/55155/2020 and File No: 1780/EC3/2020/SEIAA
- 4) MoM of 117th SEAC Kerala, held on 28th, 29th & 30th December, 2020
- 5) MoM of 106th SEIAA Kerala, held on 19th, 20th & 21st January, 2021
- 6) Letter from SEIAA Kerala dated 19.02.2021

Sir,

Al-Azhar Medical College and Super Specialty Hospital, having bed strength of 650 is situated in Kumaramangalam Village, Thodupuzha Taluk, Idukki District of Kerala State. During the pandemic of 'Covid 19', AL -Azhar Medical College And Hospital has played a major role in the Health Care Sector of Kerala.

The Medical College was commissioned in the year of 2013 which is being upgraded in phases. The hospital had started the construction after obtaining necessary recommendations from the concerned authorities. Later on we were instructed to obtain EC.

We have submitted our application for obtaining ECon 29.07.2020 to SEIAA/SEAC Kerala through Parivesh.

As per Reference 4) cited above, the decision made by SEAC Kerala was *'the committee heard the proponent and expressed the inability to take up the proposal since the date of application is after the window period and hence proposals involving violation cases cannot be considered at the State level'*.

Subsequently, as per Reference 5) cited above, SEIAA Kerala rejected the application with the following decision *'the authority decided to reject the proposal as recommended by SEAC and inform the same to the Project Proponent quoting the reason given by SEAC for rejection and Notifications relevant for Violation proceedings'*.

In view of the above, we have submitted our application to MoEF&CC on 12.03.2021 (Proposal No. IA/KL/MIS/203268/2021). EDS by MoEF&CC was generated on 03.04.2021 regarding the recommendation of SEIAA/SEAC of State to appraise our proposal at Central Level. The copy of Reference 6), letter received from SEIAA Kerala dated 19.02.2021 is enclosed as Annexure 1 for your kind perusal.

Kindly give due consideration for us in this situation of health emergency due to the pandemic.

We hope your kind consideration on this issue and looking forward to hear from you.

Thank you


CEO
AL-AZHAR MEDICAL COLLEGE &
SUPER SPECIALTY HOSPITAL
EZHALLOOR, THODUPUZHA-685 605
Pradeep Kumar

CEO
Al-Azhar Medical College and Super Speciality Hospital
Kumaramangalam, Thodupuzha
Idukki District, Kerala- 685608

A9



PARIVESH
परिवेश

"Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Singlewindow Hub"

Ministry of Environment, Forest and Climate Change
Government of India

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Proposal No	: IA/KL/MIS/203268/2021
File No	: -1
Proposal Name	: AL-AZHAR MEDICAL COLLEGE AND SUPER SPECIALITY HOSPITAL

State	: Kerala
District	: Idukki
Village	: Thodupuzha

Date of Creation for Proposal	: 08 Apr 2021
Date of action (Close or Delist)	: 10 Jun 2021

INFRA-2

AL-AZHAR MEDICAL COLLEGE AND SUPER SPECIALITY HOSPITAL

The proposal falls under "B" category. As submitted by PP, the project proposal has been examined and rejected by the SEIAA, Kerala, based on the recommendation of SEAC. Therefore, the matter may be taken up with SEIAA/SEAC Kerala.

From: seiaakerala<seacseiaakerala@gmail.com>
Sent: Tue, 26 Jul 2022 15:08:03 GMT+0530
To: kochi@ultratech.in
Subject: SEIAA - Presentation - SIA/KL/MIS/77012/2022, 2014/EC3/2022/SEIAA - Intimation - Reg

Sir/Madam,

The proposed 131st SEAC meeting is scheduled to be conducted from **05th to 06th August 2022**. Hence, you are requested to submit your presentation **on or before 02nd August 2022**. The Consultant and Project Proponents are requested to appear before SEAC for the presentation, physically on **05.08.2022** at **04.15.p.m.** Please read the instructions before submitting the presentation.

1. The **additional details/documents sought during the previous meeting/s must be included** in the presentation slides.
2. Presentation slides should be in **pdf format** and preferably up to **5 MB** in size.
3. Presentation file should be **named with the proposal number and the name of the proponent**.
4. **Mobile number and e-mail id of the proponent and consultant** should be provided along with the presentation.

Yours faithfully,

Administrator, SEIAA

MINUTES OF THE 131st MEETING OF THE STATE ENVIRONMENT APPRAISAL COMMITTEE(SEAC) KERALA HELD FROM 5TH TO 06TH AUGUST, 2022 IN THE CONFERENCE HALL, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, KERALA AND FROM 19TH TO 20TH AUGUST, 2022 ONLINE PLATFORM

The 131st meeting of the SEAC Kerala was held from 5th to 6th August 2022. The meeting started at 10.00AM on 5th August 2022. Dr. R. Ajayakumar Varma, Chairman, SEAC, Kerala chaired the meeting. Due to the time constraint, the Committee could not appraise all the proposals as per the Agenda and decided on an extension meeting. The extension meeting was held on the 19th and 20th of August, 2022 online platform. The meeting started at 10.00 AM on 19th August 2022. Dr. R. Ajayakumar Varma, Chairman, SEAC, Kerala chaired the meeting. The Committee discussed the agenda items in detail and took the following decisions;

131.01 Noting of minutes of the 130th SEAC meeting held on 04th – 06th July 2022.

Decision: The Committee confirmed the minutes of the 130th meeting after incorporating the following corrections.

1. The decisions in item no. 22 of Part-3 (SIA/KL/MIN/272047/2022, 1216/EC2/2019/SEIAA) stand corrected and the minutes confirmed will read as follows: 'The Committee decided to adhere to decision No. 126.45 taken in its 126th meeting'.

131.02 Environmental clearance for the proposed quarry project in Survey No. 163 Block No.22, Sy. Nos. 2/2-2,2/4-3,2/4-2,3/1-2,2/3,2/2-3,2/4-4,2/4-5 Block No.27) in Urangattiri Village, Ernad Taluk, Malappuram District, Kerala by Mr. K.V. Moideenkoya, M/s Kallarattikkal Granites(File No. 1230/EC2/2019/SEIAA)

Decision: As invited the authorized person of the proponent Mr. Muhammed Rashid with authorization letter, and Dr.Sreevalsa Kolathayar, Professor, Department of Civil Engineering National Institute of Technology, Surathkal, Karnataka, who conducted the study, were present. The Professor made the presentation of the technical report on landslide zonation mapping and slope stability analysis of the quarry site. The Committee heard the detailed presentation and expressed satisfaction that four of the 5 definite questions sought by the Committee in its 124th meeting are now addressed. The Professor agreed that the influence of the rock joints in stability analysis has not been addressed during the study. Further, the Committee noticed that the DEM used for slope analysis is Aster DEM having a resolution of 30m is not adequate for high-resolution slope study for a comparatively small area. Considering the high slope and land fragility of the area, the Committee decided to entrust Sri. V. Gopinathan & Dr.A.N.Manoharan for studying the report submitted by the NIT,

(iii) Community Augmentation Plan (to restore environmental damage caused including its social aspects). The Committee also directed the PP to study the following specific aspects in addition to the ToR approved.

1. The overland flow management and the drainage arrangements
2. The feasibility of CER for the comprehensive development of the poor.

3. SIA/KL/MIS/77012/2022 , 2014/EC3/2022/SEIAA

Expansion of Hospital Project of Al-Azhar Medical College and Super Speciality Hospital, at Kumaramangalam Village, Thodupuzha Taluk, Idukki, Kerala –

Decision: As invited, the Proponent Sri. Pradeepkumar, CEO, Al-Azhar Medical College and Super Speciality Hospital and the Consultant Smt. Ananthitha, M/s Ultra-Tech were present. The Consultant made the presentation. As per the data and details provided by the PP, the project is considered eligible for appraisal and the Committee decided to approve the ToR submitted by the PP for conducting environmental impact assessment studies and for submitting the EIA report and EMP along with detailed and appropriate (i) Damage Assessment, (ii) Remedial Plan and (iii) Community Augmentation Plan (to restore environmental damage caused including its social aspects). The Committee also directed the PP to study the following specific aspects in addition to the ToR approved.

1. The overland flow management and the specific drainage arrangements
2. The feasibility of CER for the comprehensive development of the poor.
3. The traffic management consequent to the expansion plan

4. SIA/KL/MIN/75523/2022 , 2001/EC2/2022/SEIAA

ToR for the Proposed Granite Building Stone Quarry of A.M Chackochan at Elamad Village, Kottarakara Taluk, Kollam District, Kerala for an extent of 8.0563 Ha

Decision: As invited, the Proponent A.M.Chackochan, the Consultant Mr. Nazar Ahammed representing M/s SBA Enviro Systems Pvt. Ltd. and the RQP Mr. Jayachandra Panicker were present. The Consultant made the presentation. The Committee heard the presentation and decided to approve standard ToR with the following additional studies:

1. DEM based slope stability analysis.
2. The utilization of existing quarry pits.
3. Watershed based comprehensive drainage plan.
4. Community needs assessment of the nearby habitations, specifically considering the vulnerable community.

**MINUTES OF THE 135TH MEETING OF THE SEAC KERALA HELD FROM
07TH TO 09TH DECEMBER, 2022 IN THE CONFERENCE HALL, STATE
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA AND FROM
14TH & 17TH DECEMBER, 2022 ONLINE PLATFORM**

The 135th meeting of the SEAC Kerala was held from 07th to 09th December 2022. The meeting started at 10.00 AM on 07th December 2022. Dr. R. Ajayakumar Varma, Chairman, SEAC Kerala chaired the meeting. The Committee discussed the agenda items in detail and took the following decisions;

135.01 Noting of minutes of the 134th SEAC meeting held on 09th to 11th November 2022.

Decision: Noted.

135.02 Environmental Clearance issued from DEIAA, Thiruvananthapuram for the Granite Building Stone Quarry of Shri. Pradeep Kumar. S, Managing Partner, M/s RKP Mineral & Metals Pvt. Ltd in Re. Sy. Nos. 112/6 & 113/8 in Thekkada Village, Nedumangad Taluk, Thiruvananthapuram District — Judgment in WP (C) No. 14/2022 -Revalidation of EC (File No.81/EC1/2022/SEIAA).

Decision: The Committee perused the item and observed that the Environmental Clearance was issued from DEIAA, Thiruvananthapuram for M/s RKP Mineral & Metals Pvt. Ltd for a period of 5 years. The Project Proponent (PP) submitted the documents sought by SEIAA the on 02.11.2022 & 07.11.2022 except the Certified Compliance Report (CCR) from Integrated Regional Office (IRO), MoEFCC, Bangalore. The Committee noted that the Mining Plan submitted is dated 21.08.2017 and the PP has not submitted the revised scheme of mining In these circumstances, the Committee decided to direct the proponent to submit the following documents:

1. Recently Certified legible survey map from the village officer showing all structures within 200 m radius of the project site.
2. CCR from the Integrated Regional Office, MoEF CC, Bangalore

2. SIA/KL/MIS/77012/2022 , 2014/EC3/2022/SEIAA

Expansion of Hospital Project of Al-Azhar Medical College and Super Speciality Hospital, at Kumaramangalam Village, Thodupuzha Taluk, Idukki, Kerala (Refer back from 118th SEIAA).

Decision: The Authority noted that the SEAC in its 131st meeting decided to approve the ToR submitted by the Project Proponent for conducting environmental impact assessment studies and for submitting the EIA report and EMP for expansion along with damage assessment and Remedial and Natural and Community Resources Augmentation Plan. The Authority observed that the regularization of violation and expansion are to be considered separately. Hence proponent has to apply for regularization of violation committed vide EIA 2006. The proponent has to submit an undertaking that he will not undertake any construction before getting environmental clearance. On completing the process and after obtaining EC for existing BUA, he may apply for expansion. Authority decided to direct the proponent to apply for regularization of existing violation only as per OM F.No. 22-2112020-IA.III [E138949] dated 28.01 .2022) . Authority also decided to inform the above position to SEAC for necessary follow up action. The Committee noted the decision of the Authority and direction to the Project Proponent.

PART 6

CONSIDERATION/RECONSIDERATION OF ENVIRONMENTAL CLEARANCE

1. SIA/KL/MIN/155712/2020 , 1688/EC1/2020/SEIAA

Application for the Building Stone Mine (Quarry) project of Mr. V.Sudhakaran at Block No. 4, Re Survey Nos. 270/1, 2, 3, 4, 4-1, 5, 5-1, 5-2, 5-3,5-4, 5-18, 5-19, 12,12-1, 12-2, 14, 15, 15-1, 16, 17 of Pallichal Village, Neyyattinkara Taluk, Thiruvananthapuram District, Kerala for an area of 1.7230 hectares (Additional Documents Received)

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.
188 OF 2021**

BETWEEN:

S. SAKTHIVEL

...APPLICANT

AND

Ministry of Environment, Forest &
Climate Change & 16 Ors.

...RESPONDENTS

**COUNTER FILED BY 15TH
RESPONDENT ALONG WITH
DOCUMENTS**

M/s. K. Gowtham Kumar, (M/s.
1405/2007)

Athiban Vijay A.K., (M/s. 1953/2016)

N.S. Amogh Simha, (M/s. 2493/2018)

Gayathri R., (M/s. 3151/2017)

Balaji A.P., (M/s. 1757/2020)

Sanjay N. Gandhi, (M/s. 3480/2021)

**COUNSEL FOR 15TH
RESPONDENT
9566139138**